

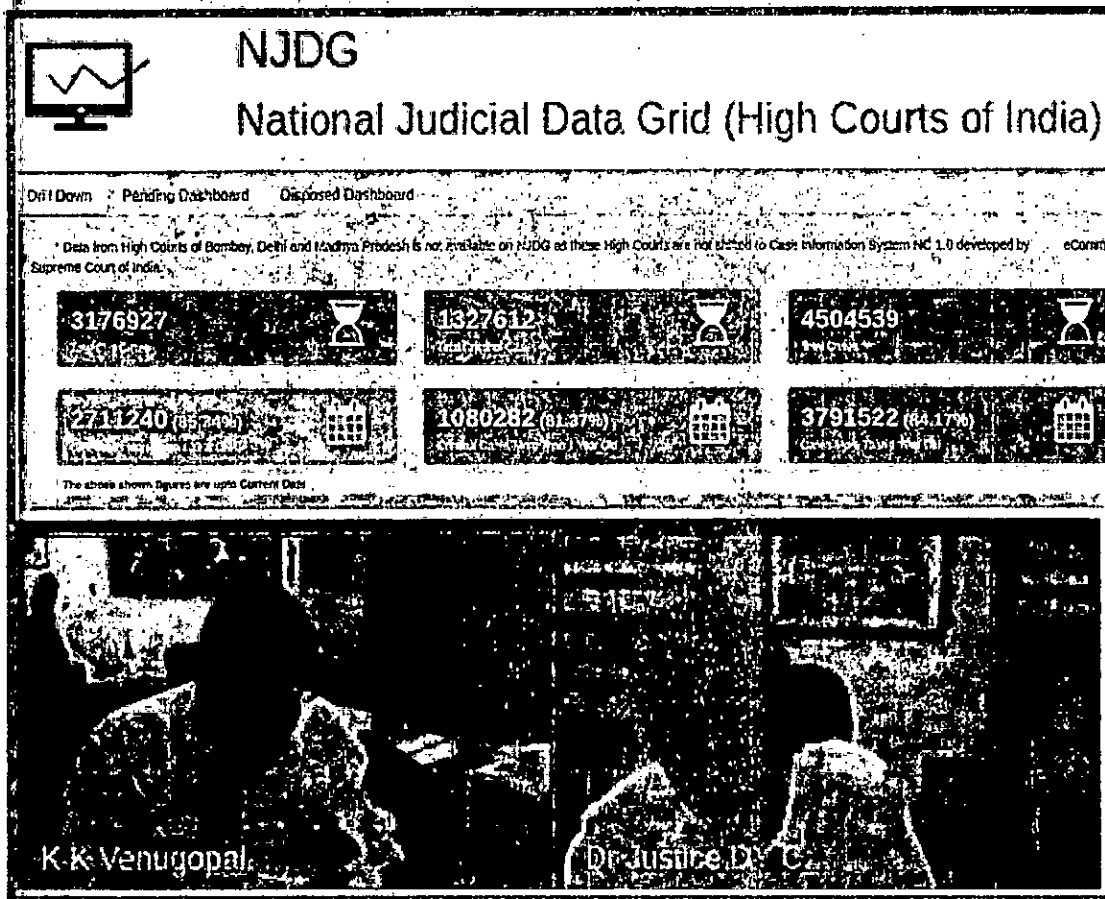
July 2020



Newsletter

e-Committee, Supreme Court of India

1. Launch of National Judicial Data Grid (NJDG) for High Courts:



NJDG for High Courts was launched by the learned Attorney General of India, Shri. K. K. Venugopal during the e-Committee virtual meeting held on 3 July 2020. It is a digital tool for better and efficient case management in the High Courts.

Click to see the new High Court NJDG <https://njdg.ecourts.gov.in/hcnjdgnew/>

2- Meeting of the e-Committee



The e-Committee meeting was held on 3 July 2020, through video conferencing. Dr Justice D Y Chandrachud, Chairperson, e-Committee chaired the meeting. Shri. K. K. Venugopal, Attorney General of India, Shri Tushar Mehta, Solicitor General of India, Hon'ble Shri Justice R. C. Chavan, Vice-Chairperson,

e-Committee, Shri. Barun Mitra, Secretary, Department of Justice, Govt. of India, Shri. Sanjeev Sudhakar Kalgaonkar, Secretary-General, Supreme Court of India, Dr Neeta Verma, Director General, NIC, Shri Pravash Prashun Pandey, Joint Secretary, Department of Justice and officers from Department of Justice,

NIC, CDAC and regular members of the e-Committee participated in the meeting. The major decisions taken during the meeting are as follows: **Open API:** The data of e-Courts Project is to be shared with other government departments digitally through open API.

Open Data - Statistical Data for Researchers: A committee of High Court Judges, experts from the Ministry of Electronics and Information Technology and other experts to be constituted to define "shareable data".

e-Payments: It was decided that letters should be written to the Chief Justices of all the High Courts to constitute a committee to frame rules for handling the sundry deposits through e-Payments.

Inter-Operable Criminal Justice System (ICJS): It was decided to request the Union Home Ministry for deputation of a senior IPS Officer as a cyber-specialist to the e-Committee to achieve

integration with ICJS. It was also decided that a letter should be addressed to the Home Secretary in this regard with a request to share the names of three IPS officers experienced in cyber forensics to the e-Committee for selecting one amongst them.

Steps for Encouraging Participation of the Bar in the e-Courts

(a) Creating master trainers among advocates: The Committee was informed that certain advocates would be identified and trained as master trainers for undertaking awareness programmes in three phases. The e-Committee will coordinate with the Bar Councils of each State through the Central Project Coordinators to identify potential trainer advocates based on their knowledge of computers, potential and inclination for being trainers. The short-listed advocates will be intensively trained in order to become master trainers.

(b) Step by step guides, brochures and video tutorials for e-Filing were created and uploaded to the e-Filing website help page. The manual, brochures and video tutorials were translated in many regional languages for circulation amongst advocates and litigants.

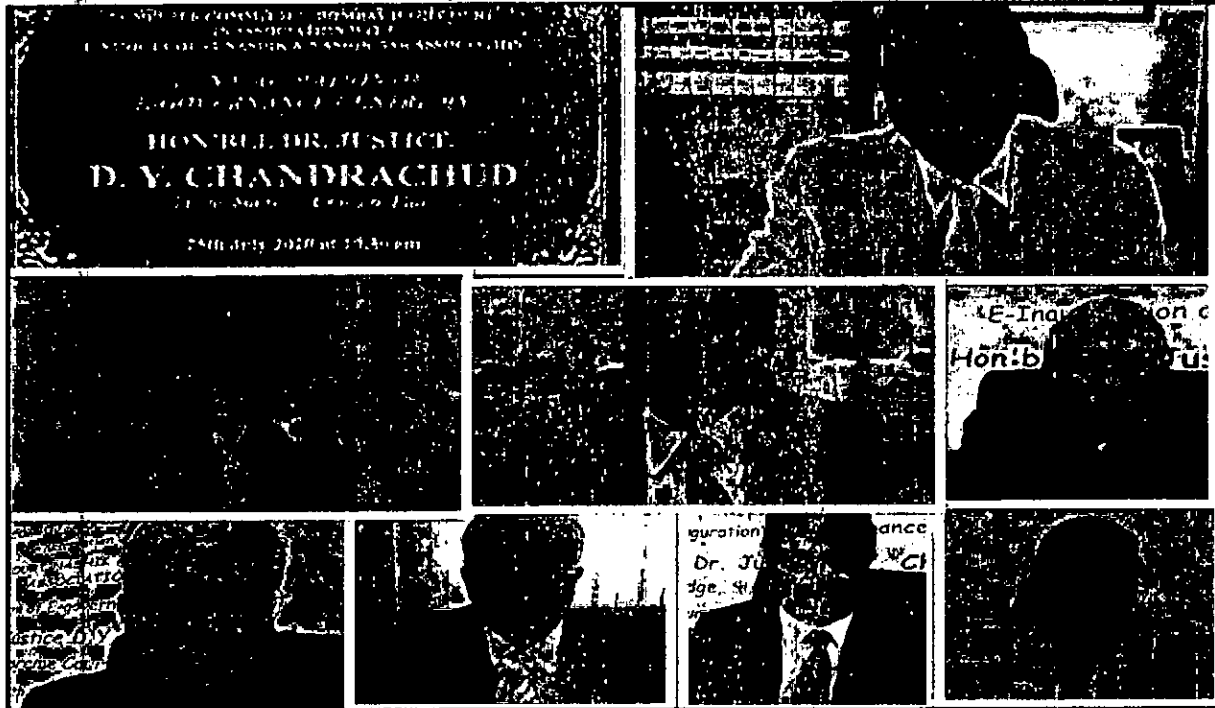
Click the link for the e-Filing help page (<https://efiling.ecourts.gov.in/help>).

(c) e-Courts Services YouTube channel created for social media reach: For a wider reach, e-Courts Services YouTube channel was created and all the video tutorials uploaded to the said YouTube channel. Click here to reach the

eCourts services youtube Channel (https://www.youtube.com/channel/UCPMHFB1lou-P_YtErFFYjgw).

The Attorney General observed that the open hearing principle should be followed in virtual court hearings and suggested that live streaming should be made operational at least for important hearings in the Supreme Court. He suggested that the Supreme Court should consider a model which combines video conferencing and live streaming. He also observed that the work done by the e-Committee during the pandemic is significant and essential. The Solicitor General observed that the work done during the pandemic period under the e-Courts Project is "historic". The meeting concluded with a vote of thanks proposed by the Vice-Chairperson of the e-Committee.

3. Inauguration of e-Governance Centre for Advocates in Nasik, Maharashtra



e-Governance convenience centre for litigants and advocates was inaugurated at the District Court Nashik, Maharashtra by Chairperson of the e-Committee on 25 July 2020. Mr Nitin Thakare, President, Nashik, Bar Association, delivered the

welcome address. Mr Jayant Jaibhave, Member and former Chairman of Bar Council of Maharashtra and Goa, Mr Abhay Waghvase, Principal District and Sessions Judge, Nashik and Mr Ashutosh Kumbhakoni, Advocate General, Maharashtra State attended

the inaugural function. Hon'ble Mr Justice Dipankar Datta, Chief Justice, Bombay High Court delivered the keynote address and Hon'ble Mr Justice Nitin Jamdar, Judge, Bombay High Court proposed the vote of thanks. Six virtual court cabins and forty-two e-Filing counters were established at the e-Governance centre. A training facility is also available at the centre to explain the different e-Governance schemes to fifteen advocates at a time with a projector and a screen. Three buildings of advocate chambers in

the District Court complex are connected with intranet connection. The District Government Pleader Office and Common Bar Room will also have intranet facilities for their functioning. It will be used for e-Filing of new cases and appearing in virtual courts through the cabins at the e-governance centre.

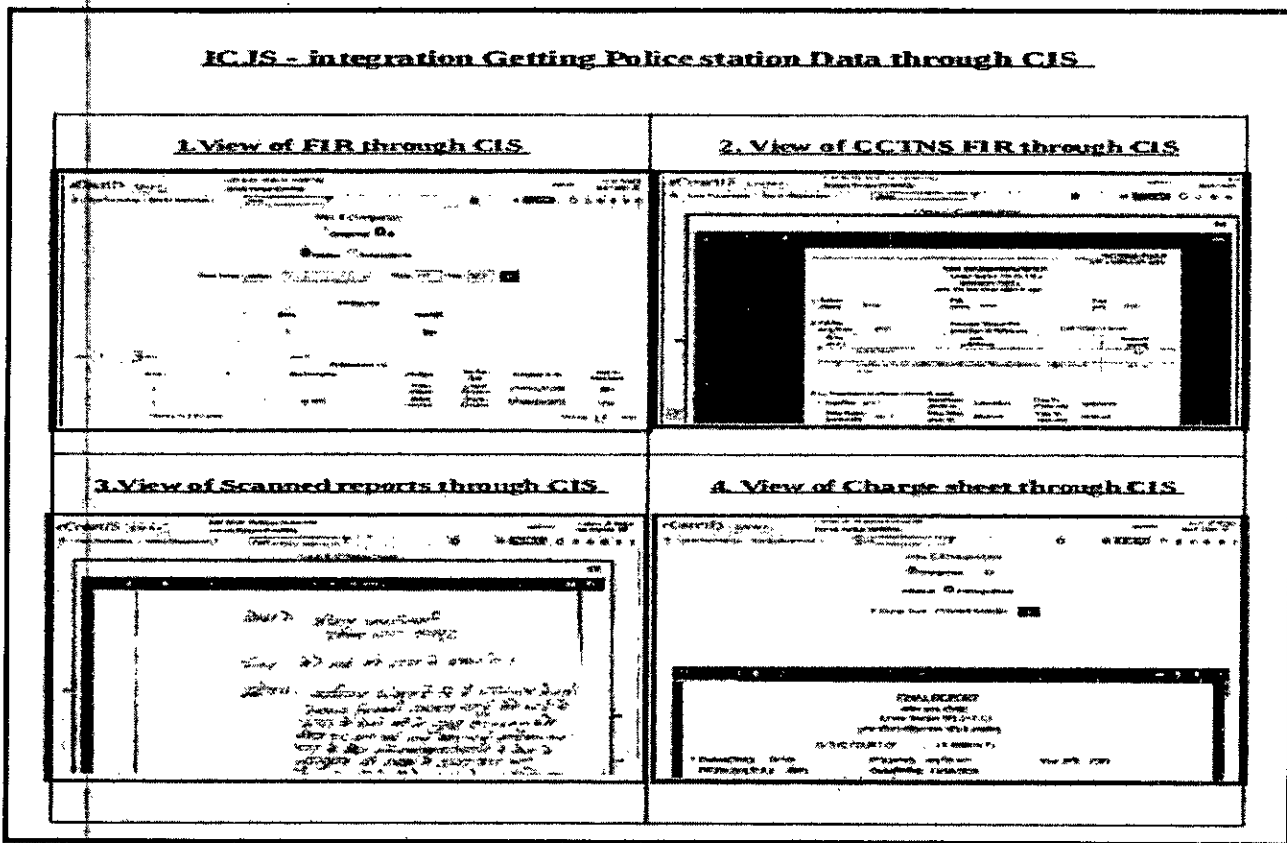
Click to view the Inaugural function
<https://youtu.be/X5BK39JEa3k>.

4. ICJS Rajasthan- Electronic Receipt of FIR / Charge Sheet:

As a part of the integration with ICJS, all courts in Rajasthan are receiving CCTNS generated FIR copy, scanned copy of the report and its enclosures in CIS. Receipt of the charge sheet was also successfully tested in this exercise. As per this exercise, the

police station data was seamlessly received in CIS, and one could view the CCTNS FIR, receive the scanned copy of the written reports and also the e-charge sheet. Here are a few screenshots of the same.

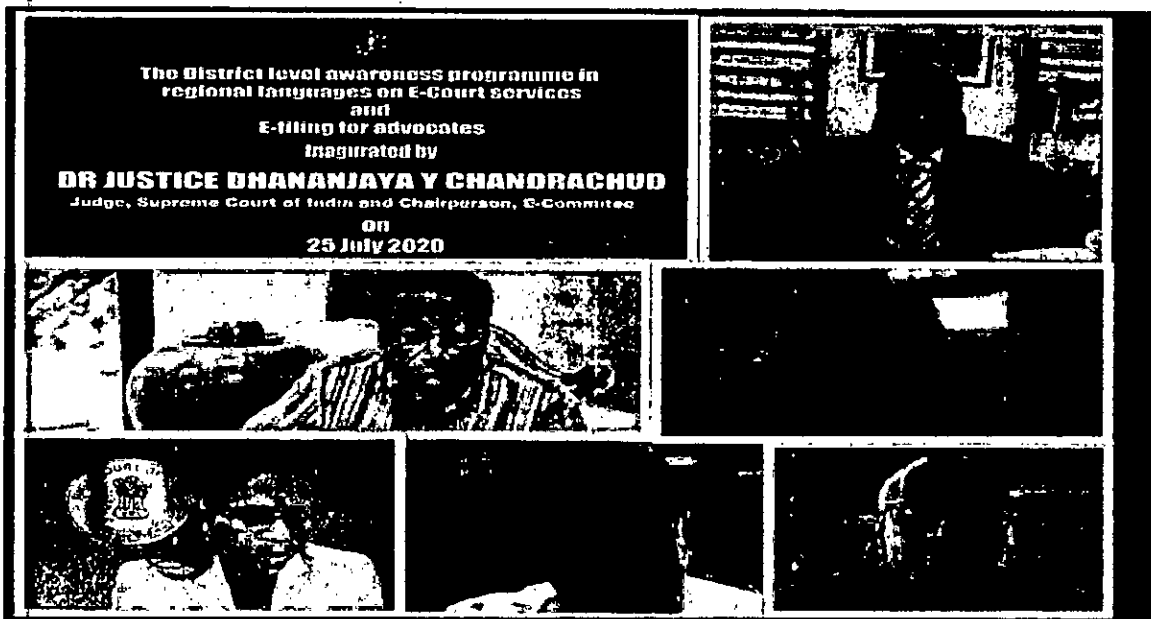
ICIS - Integration Getting Police station Data through CIS



5. Nationwide - District Level Awareness Programme for Advocates on e-Courts Services in Regional Languages

The Chairperson of e-Committee inaugurated the awareness programme for advocates at district level throughout the country in regional languages in the presence of the Attorney General, Mr Manan Kumar Mishra, Bar Council of India,

Chairman, Barun Mitra, the Secretary of Department of Justice, The High Court Computer Committee Chairpersons, the Secretary-General, Supreme Court of India, Vice-Chairperson of the e-Committee and many other dignitaries.

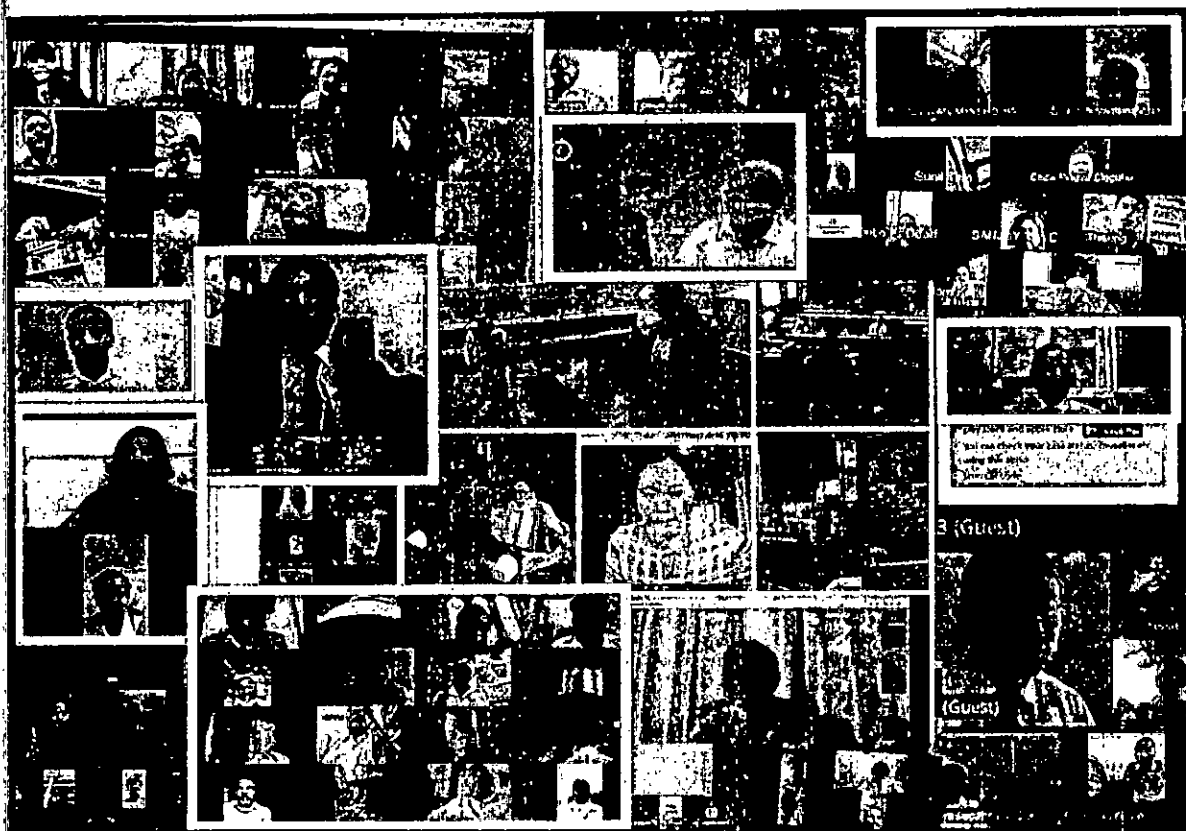


The regional language manual on "Step by Step guide for e-Filing" has been translated in eleven regional languages, which are Assamese, Bengali, Nepali, Urdu, Mizo, Tamil, Hindi, Hindi-UP, Garo, Khasi and Pnar. Brochures on (i) "How an advocate can register for e-Filing"; (ii) "How to e-File a case"; (iii) How to register in Case Information System (CIS) and (iv) e-Seva Kendra have been translated in fourteen regional

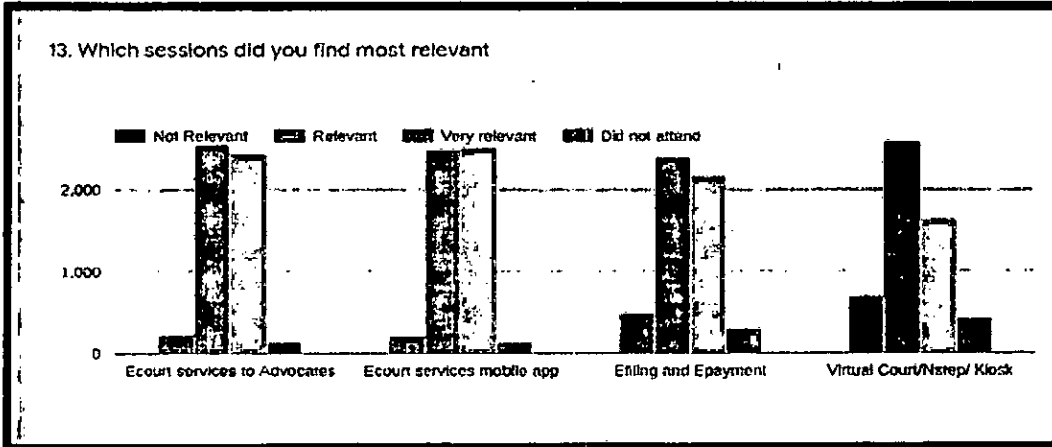
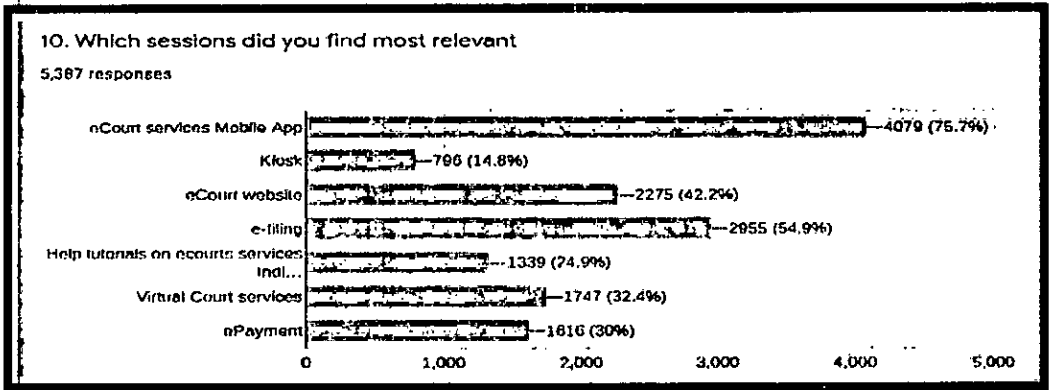
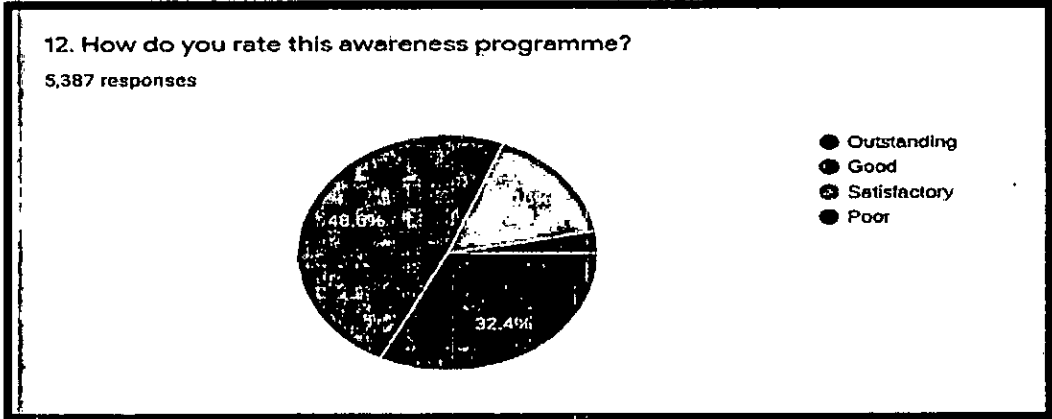
languages, which are Assamese, Bengali Hindi, Nepali, Mizo, Odia, Punjabi, Telugu, Kannada, Marathi Malayalam, Tamil, Garo, Khasi and Pnar. Twelve video tutorials have been translated into seven regional languages. The virtual inaugural function, which was live on YouTube, has recorded 40,000 views! Immediately after the inaugural function, the awareness programme at district level was conducted by the

master trainers throughout the country in regional languages, which was attended by more than 20,000 lawyers through direct VC and more than 50,000 lawyers through YouTube live

streaming. Online feedback for the training was received from 5387 advocates, and 97% have given positive responses.



Click to view the e-Inaugural function of the awareness programme for advocates on e-Courts services <https://youtu.be/6TLgCVteVW8>.



6. What is new

6.1. High Court NJDG

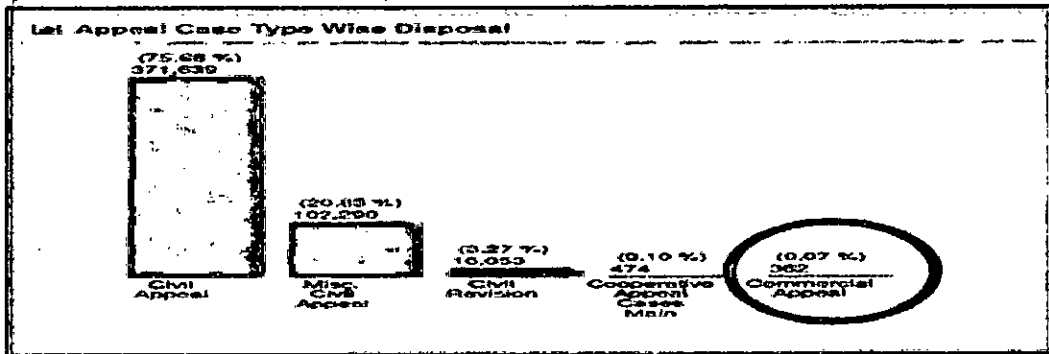
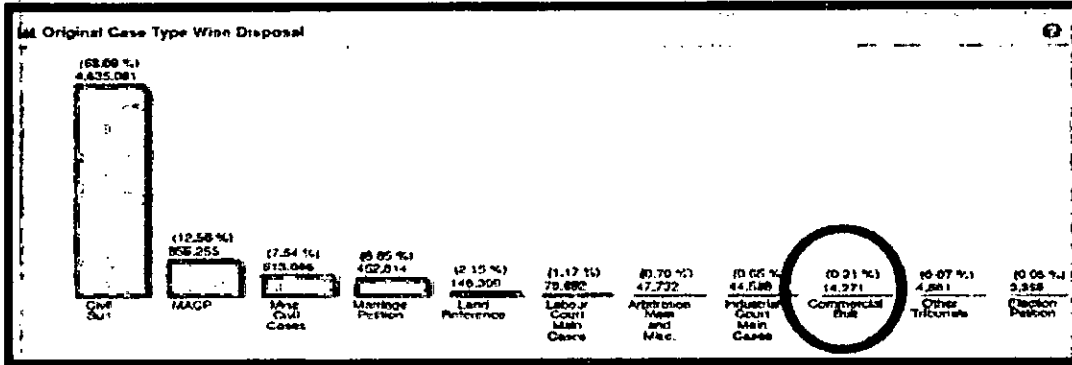
Click the link to see High Court NJDG: <https://njdg.ecourts.gov.in/hcnjdgnew/>

Particulars	Civil	Criminal	Total
1 to 3 Years	741083 (23.32%)	272068 (20.48%)	1013151 (22.49%)
3 to 5 Years	460455 (14.49%)	163203 (12.29%)	623658 (13.64%)
5 to 10 Years	629924 (19.63%)	237808 (17.9%)	867732 (19.26%)
10 to 20 Years	474988 (14.95%)	228491 (17.2%)	703479 (15.61%)
20 to 30 Years	61774 (2.11%)	33513 (2.11%)	95287 (2.11%)
Above 30 Years	63564 (2%)	14381 (1.08%)	77945 (1.73%)
Total	3177342	1328296	4505638

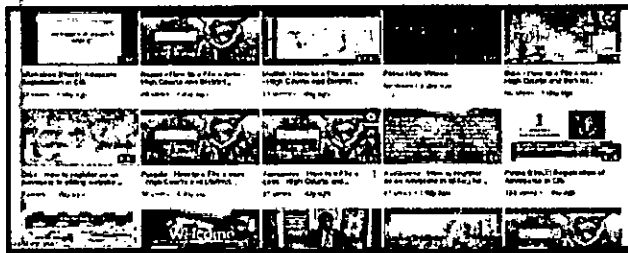
Particulars	Civil	Criminal	Total
Case Type Wise			
Writ Petition	1080341	22834	1103175
Second Appeal	175074		175074
First Appeal	240016	1	240017
Appeal	300581	427785	728366
Case/Petition	312475	149082	461557
Revision	65187	151775	216962

6.2. Commercial Suits/Appeals data in NJDG

Click the link to see NJDG Dashboard with Commercial Suits/Appeal Data
https://njdg.ecourts.gov.in/njdgnew/?p=main/pend_dashboard



6.3. Regional Language Video Tutorials



Click the links to watch the regional language video tutorials

[e-Filing Help](#)

[e-Courts Services India](#)

7. e-Initiatives of High Courts During COVID 19:

7.1. Telangana High Court's Mobile Video Conference Facility for Advocates

Mobile video conferencing facilities were digitally inaugurated by the Chief Justice of the High Court of Telangana, Sri Justice Raghvendra Singh Chauhan, in the presence of Sri Justice Naveen Rao, the Administrative Judge of Warangal District. Mobile Video Conference Facility would enable an advocate from a remote place to use this facility and connect with courts digitally.



7.2. Rajasthan High Court Resumes Physical Hearing with Hybrid Video Conferencing Module

Rajasthan High Court resumed physical hearing from 29 June 2020, while facilitating virtual hearings for advocates and parties who wish to address the court virtually. Arrangements have been made to suitably accommodate hearings wherein one party addresses the court physically inside the courtroom, and another party appears on VC. Under this hybrid VC, two VC setups are configured in the courtroom so that all participants may see and hear each other.

7.3. Himachal Pradesh High Court Collects Online Fines in Uncontested Cases with Auto-Generated SMS through CIS.

The technical team of the Himachal Pradesh High Court has prepared a script/program for auto-generation of SMS to an offender whose mobile number is entered in CIS software. Under this module, the offenders whose mobile numbers are available can be informed of the proposed fine by way of SMS, which also contains a link of an e-Pay portal, where the offender may pay the proposed fine and get the challan disposed of.

7.4 e-filing of Cheque Cases under 138 NIA in All Districts of Himachal Pradesh

E-Filing has been made operational for all the District and Taluka Courts in Himachal Pradesh for e-Filing of cases under Section 138 of the Negotiable Instruments Act.

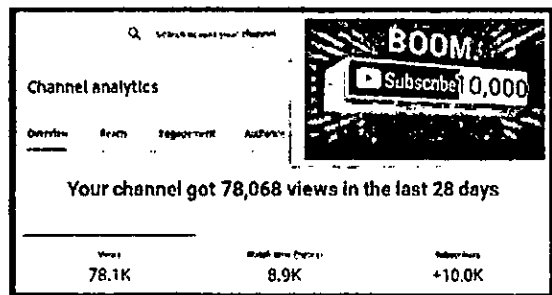
7.5. e-Filing Help Desk in Majalgaon Court, Beed District, Maharashtra:

e-Filing help desk was established at Majalgaon District and Session Court at Beed District in Maharashtra for registration of advocates and parties in person. The help desk was created as a part of the awareness programme for advocates on e-Filing and e-Court services at district level organised by the e-Committee. It helped eighty-three out of one hundred and forty-six advocates with registration within three days.

7.6. Punjab & Haryana High Court Implements e-Filing in All Court Complexes:

e-Filing accounts have been created in all the Subordinate Courts of Punjab, Haryana and Union Territory of Chandigarh and e-filing has been made operational for all the Subordinate Courts under the District Judiciary of Punjab, Haryana and Chandigarh (UT).

8. e-Courts Services India YouTube Channel Crosses 10,000 Subscribers and Gets 78,068 Views in July 2020! []



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